CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No.411/2001 IN O.A. No.1886/1995



New Delhi, this the 14th day of February, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman, (J) Hon'ble Shri, M.P. Singh, Member (A)

S.M. Verma E-32, Guru Nanak Road, Adarsh Nagar, Delhi-33.

....Petitioner

(Applicant in person)

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VERSUS

- Shri K. Kosal Ram,
 Secretary,
 Ministry of Urban Development &
 Poverty Allevation,
 Nirman Bhawan,
 New Delhi-110011.
- 2. Shri Krishan Kumar, Director General (Works), Central Public Works Development, Nirman Bhawan, New Delhi-110011.

.... Respondents (By Advocate : Shri H.K. Gangwani through Mrs. La**t**a Gangwani, learned proxy counsel.

ORDER (ORAL)

By Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J) :

We have heard Shri S.M. Verma, applicant in person and Mrs. Lata Gangwani, learned proxy counsel for respondents.

2. Learned proxy counsel for respondents has submitted a letter dated 30.1.2002 from the Central Agency Section, Supreme Court Compound, New Delhi regarding the SLP filed by them with regard to OA 1886/1995 filed by the applicant and subsequently the order of the Hon'ble High Court, copy placed on record. A copy of this letter has also been handed over to the applicant.

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3. Noting the above submissions and the previous order dated 10.1.2002, CP 411/2001 is disposed of leaving it open to the applicant to pursue any remedy, as he may be advised in accordance with law after the judgement of the Hon'ble Supreme Court in the aforesaid SLP. Accordingly the notices to the alleged contemners are discharged. File to be consigned to the record room.

s A

(M.P. Singh)
Member (A)

(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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